CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 1/GT/2026

Subject	:	Petition for truing up of tariff of Chandrapura Thermal Power Station Units- 7 & 8 (500 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.

Petition No. 183/GT/2026

Subject	:	Petition for determination of tariff of Chandrapura Thermal Power Station Units- 7 & 8 (500 MW) for the period from 1.4.2024 to 31.3.2029.
Petitioner	:	DVC Limited
Respondents	:	WBSEDCL and others
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, DVC Ms. Ritu Apurva, Advocate, DVC Ms. Pragya Pushkar, Advocate, DVC Shri Dushyant Manocha, Advocate, BRPL Ms. Kashish Chhabra, Advocate, BRPL Shri Mukul Arya, Advocate, BRPL Shri Akshay Sinha, Advocate, BRPL Shri Nitin Kala, Advocate, TPDDL Shri Kunal Singh, Advocate, TPDDL Shri Tanmay Jain, Advocate, TPDDL Ms. Kanishka Rawat, Advocate, TPDDL Ms. Kashish Singh, Advocate, TPDDL Shri Rajiv Shankar Dvivedi, Advocate, MPPMCL Shri Sushant Sarkar, Advocate, MPPMCL Ms. Sugandha Bhardwaj, Advocate, MPPMCL Ms. Priyanka Parmar, Advocate, MPPMCL Ms. Snigdha Singh, Advocate, MPPMCL Ms. Priya, Advocate, MPPMCL

Record of Proceedings

The matters were called out for a hearing in virtual mode.

2. During the hearing, learned counsel for the Petitioner submitted that four Respondents had filed their replies in the matters and requested that the filing portal be opened to enable the Petitioner to file its rejoinders to the said replies on the same day. The learned counsel for the Respondent, TPDDL, also requested that the filing portal be opened to enable it to file its reply to the Petitions, to which the counsel for

the Petitioner sought time to file a rejoinder. Learned counsel for the Respondents, BYPL and BRPL, submitted that they had already filed their replies and sought an opportunity to make oral submissions after the rejoinders to their replies had been filed.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents/ Objectors, on or before **20.11.2026:**

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Additional Capital Expenditure:

(a) It is observed that the Petitioner, in response to a query pertaining to Miscellaneous Power Plant Equipment, has stated as under:

"The proposed expenditure is against the main plant package for capitalisation of items supplied as spares in the main plant package which were left to be capitalised."

Provide the rationale for the claiming initial spares considering that the Petitioner has already exhausted the ceiling limit of Rs. 5570.64 lakh.

(b) Certify that the capitalisation of initial spares has not been done under balance payment of works or any other additional capital expenditure during the 2019-24 period.

Ash Transportation Expenses:

(c) Clarification and accounting treatment undertaken for "Adjusted amount of Reversal of Provision for bills pending at accounts office for 2018-19 and Provision for bills pending at accounts office for 2019-20".

Furnish, year-wise for the period 2019-24, the payments made, the reversal of the previous year's provision, the provision for the current year, and the resulting net expenditure claimed, certified by the auditor.

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Additional Capital Expenditure:

(d) Technical justification and cost-benefit analysis for additional capital expenditure claimed under 26(1)(i).

Form 15 and 15A:

(e) Furnish Form 15 & 15A duly certified by the auditor.

4. The Respondents/ Objectors are permitted to file their replies to the Petitions as well as the additional information submitted by the Petitioner, or before **4.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **18.12.2026.**

5. The Petitions shall be listed for hearing on **29.12.2026**.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Legal)